

AWARD
BEFORE LOK ADALAT DATED 09.09.2017
HELD AT JHARKHAND HIGH COURT, RANCHI.

(Organized by High Court Legal Services Committee under section 19, Legal Services Authorities Act, 1987 (Central Act).

BENCH NO. 1

Cont Case (Civil) No. 458 of 2017

1. Petitioner/Appellant:- Narendra Kumar Singh, S/o Late Ram Udit Singh, R/o New Bishunpur, P.O. B. Polytechnic P.S. & District Dhanbad.

Versus

2. Respondent/O.P.(s):
1. Shashidhar Mandal, Managing Director Mineral Area Development Authority Luby Circular Road, P.O. & P.S. Dhanbad District Dhanbad.
2. The State of Jharkhand.

Present :-

Name of Hon'ble Judge:- **Hon'ble Mr. Justice Rongon Mukhopadhyay**

Name of Advocate Member:- Mr. Rajeeva Sharma

AWARD

The dispute between the parties having been referred for determination to the Lok Adalat and the parties having compromised/settled the case/matter upto the extent of Award, the following award is passed in following terms:-

Mr. Narendra Kumar Singh, the petitioner has appeared and received a cheque of Rs. 50,000/- paid by MADA as first installment in terms of the scheme of MADA.

In such view of the matter therefore with the consent of the petitioner as there being sufficient compliance to the order dated 06.03.2017 passed in W.P.(S) No. 1167 of 2017, this application stands disposed of.

Let a photo copy of the cheque dated 08.09.2017 handed over to the petitioner be kept on record.

The parties are informed that the Court fee, if any, paid by any of them shall be refunded.

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Petitioner/Plaintiff/ Appellant

SD Rongon Mukhopadhyay (S)

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Respondent/O.P.

.....
Sign. of Advocate Member

Disposed of
Pl. communicate
R. no. 14/09

True copy
Br
22/09
S.O.

(Seal of the Committee)

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